



S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
17-11-2025 AT 1:00 PM**

CP(IB) 601/10/HDB/2018

AND

IA (IBC) 312, 444 & 1764/2025 in CP(IB) 601/10/HDB/2018

u/s. 10 of IBC, 2016

IN THE MATTER OF:

M/s. RCM Infrastructure Ltd

...Petitioner

C O R A M:-

SH. RAJEEV BHARDWAJ, HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1764/2025

Present: Mr. VVSN Raju, Learned Counsel for the Applicant.

Mr. Rajesh Chillale, RP

This application is filed under Section 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A of the CIRP Regulations, 2016 for withdrawal of the Corporate Insolvency Resolution Process of M/s. RCM Infrastructure Limited.

All the statutory requirements, especially, approval of the CoC with voting requirement of 97.53% have been fulfilled.

In view of the settlement arrived at between both the parties for an amount of Rs.60.70 Crores, this application is allowed and CIRP initiated against M/s.RCM Infrastructure Limited vide order dated 03.01.2019 is allowed to be withdrawn and the Resolution Professional is discharged from his duties.

As such, this IA 1764/2025 is allowed and CP (IB) 601/10/HDB/2018 is disposed of.

Contd...P.2



IA (IBC) 312/2025

Present: Mr. VVSN Raju, Ld. Counsel for the Respondent No.1.
Ms. Siva Praneetha, Learned Counsel for the Respondent No.2.

As the IA.No. 1764/2025 is allowed, this application becomes infructuous.

Accordingly, this application is disposed of.

& IA (IBC) 444/2025

Present: Ms. Devangi, PCS for the Applicant.
Mr. VVSN Raju, Learned Counsel for the Respondent No.1.
Ms. Siva Praneetha, Learned Counsel for the Respondent No.2.

As the IA.No. 1764/2025 is allowed, this application becomes infructuous.

Accordingly, this application is disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)